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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

## PART V

Bills introduced in the Gujarat Legislative Assembly

Legislative Assembly Rules for general information

GUJARAT BILL NO. 10 OF 2016

### THE GUJARAT CHIEF MINISTERS' AMRITAM (MA) HEALTH SERVICES BILL, 2016.

#### A BILL

*to make provision for Free Medical Services to the Family below poverty line and also to persons in certain income group and for matters connected therewith.*

It is hereby enacted in the Sixty-Seventh Year of the Republic of India as follows:-

*Short title and commence--ment.*

- (1) This Act may be called the Gujarat Chief Ministers' Amritam (MA) Health Services, Act, 2016.
- (2) It shall come into force at once.

*Definitions*

- In this Act, unless the context otherwise requires, –

- (a) "Appellate authority" means Secretary to Health and Family Welfare Department, Sachivalaya, Gandhinagar.
- (b) "Approved Hospitals" means Private Hospitals in the State approved by the State Government from time to time under section 4 for the purpose of this Act.
- (c) "Commissoner" means Commissoner of Health and Medical Services.
- (d) "Competent Officer" means authorised medical officer to approve Medical Expenses Bill.
- (e) "Prescribed" means prescribed by rules made under this Act.
- (f) "Recognised Hospitals" means all Government Hospitals and Government Hospitals attached Medical Colleges in the State.
- (g) "Section" means section of this Act.

*Application of the provisions to certain class or persons .*

3. The provisions of this Act shall apply to persons below the poverty lines and also to persons in certain income group as may be specified by the State Government by issuing a notification in that regard.

*Free medical treatment at Hospitals.*

4. (1) The State Government shall provide free medical treatment to the persons covered under section 3, in the recognised Hospitals.
- (2) The State Government shall also publish list of approved Hospitals by issuing a notification from time to time wherein any person covered under section 3 shall be entitled to obtain free medical treatment.

*Reimbursement of expense.*

5. The State Government shall reimburse the cost of Medical Treatment to the approved Hospitals in the manner and to the extent as may be prescribed by the State Government under the authority of Competent Officer:

Provided that any approved Hospitals aggrieved by the decision of the Competent officer may appeal to the appellate authorities within 60 days from the date of receipt of the order of reimbursement.

*Extent of limit.*

6. Notwithstanding anything contained in this Act, the upper limit for reimbursement in any case shall not exceed rupees two lakhs annually for a family.

7. (1) The State Government shall appoint a State Implementation Committee *State Implementation Committee.* consisting of seven members for the aforesaid Scheme under the chairmanship of Secretary, Public Health :
- Provided that out of seven members at least three members shall be from medical profession, one woman member and one member from N.G.O.
- (2) The State Implementation Committee shall take all the policy decisions for effective implementation of the Scheme under this Act.
8. The State Government may by notification in the *OFFICIAL GAZETTE* *Power to make rules.* make rules for carrying out the objects of this Act.

The State Government after careful consideration has implemented, Chief Ministers' Amritam (MA) Yojana to provide Health Services at no cost to the Families in the State living below poverty line and persons in certain income group.

It is considered necessary to make statutory provisions for effective implementation of the aforesaid scheme.

Hence this Bill.

Gandhinagar  
Dated the 1<sup>st</sup> February, 2016.

BHANUBEN BABARIYA  
M.L.A.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clause 8 of the Bill, empowers the State Government to make rules for carrying out the purposes of the Act.

The delegation of legislative powers as aforesaid is necessary and is of normal character.

Gandhinagar  
Dated the 1<sup>st</sup> February, 2016

BHANUBEN BABARIYA  
M.L.A.

**Financial Memorandum**

This Bill, if enacted and brought into operation would incur expenditure of recurring and non-recurring nature on the Consolidated Fund of the State of Gujarat. Exact amount cannot be worked out at present.

Gandhinagar  
Dated the 1<sup>st</sup> February, 2016

BHANUBEN BABARIYA  
M.L.A.

Gandhinagar  
Dated the 25<sup>th</sup> February, 2016

**D. M. PATEL**  
Secretary,  
Gujarat Legislative Assembly